HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE SEVENTH DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PIL) NO: 50 OF 2025

Between:

Bachannapet Mandal Welfare Association, (Regd. No. 119/2025) Rep. By its Vice President, Telukanti Murali, S/o Narsaiah, Aged about 55 years, Occ. News Reporter, H.No.2-2, Alimpur Village, Bachannapet Mandal, Janagaon Dist., Telangana State - 506 221. Bank A/c No. 62269521914, State Bank of India, Muthsyala branch, Siddipet.

...PETITIONER

AND

1. The Union of India, Rep. by its Secretary, Ministry of Road Transport and Highways, Transport Bhavan- 1, Parliament Street New Delhi.
2. National Highways Authority of India (NHAI), Rep. by its Chairman, G5 and 6, Dabrigungaon, Rd Sector 10, Dwaraka, Delhi-110075
3. The Regional Officer, Ministry of Road Transport and Highways, 2nd Floor, Quality Control Building, Erramanzil Colony, Hyderabad -500082.
4. The State of Telangana, Rep. by its Principal Secretary Roads & Buildings, Transport Department, Secretariat, Hyderabad.
5. The Engineer-in-Chief, National Highways, Erramanzil, Hyderabad.
6. The Executive Engineer, Roads & Buildings Department, National Highways Division, Jangaon.
7. The District Collector, Jangaon District, Jangaon.
8. The Revenue Divisional Officer, Jangaon, Jangaon District, Telangana State.
9. The Tahsildar, Bachannapet Mandal, Jangaon District, Telangana State.
10. The Gram Panchayat, Rep. by its Panchayath Secretary, Bachannapet Village and Mandal, Jangaon District, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue to issue a writ, order, or direction, more particularly one in the nature of mandamus declaring the action of Respondent No. 1 in issuing the notifications 3(A) Gazette Notification on 30/06/2022 and Notification under section 3(D) R/w Sub sec. (3) of Sec. 3G of National Highway Act, 1956, dated 28/03/2023 to an extent of Bachannapet Village and Mandal, as arbitrary, illegal,

and against principles of natural justice in laying of National highway (NH-365B) through Option No.1 and to set aside the same and consequently, direct the Respondents to explore and adopt an alternative alignment through outside the Village limits of Bachannapet Village and Mandal, Jangaon Dist, in true spirit with the concept of Bypass.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings in the laying of road through Bachannapet Village and Mandal, through Notification under section 3 (D) R/w Sub sec. (3) of Sec. 3G of National Highway Act, 1956, dated 28/03/2023 issued by Respondent No.1 pending disposal of the above W.P. (PIL).

Counsel for the Petitioner: SRI B.SHRAVANTH SHANKER FOR SRI B.SHANKER
Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India
Counsel for the Respondent Nos.2 & 5: SRI M.RAMU, SC FOR NHAI
Counsel for the Respondent Nos.3,4 & 6: GP FOR ROADS & BUILDINGS
Counsel for the Respondent Nos.7,8 & 9: GP FOR REVENUE
Counsel for the Respondent No.10: SRI K.PRADEEP REDDY, SC FOR GRAM PANCHAYATH

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION (PIL) No.50 of 2025

ORDER: *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B.Shravanth Shanker, learned counsel appearing for Sri B.Shanker, learned counsel for the petitioner and Sri M.Ramu, learned Standing Counsel for National Highways Authority of India, for respondent No.2.

2. Learned counsel for the petitioner seeks permission of this Court to withdraw this writ petition with the liberty to the petitioner to seek impleadment in the pending writ petition assailing the impugned notifications.

3. The other side has no objection.

4. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- M. OSMAN ALI BAIG
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To
1. One CC to SRI B.SHANKER, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, Deputy Solicitor General of India [OPUC]
3. One CC to SRI M.RAMU, SC FOR NHAI [OPUC]
4. One CC to SRI K.PRADEEP REDDY, SC FOR GRAM PANCHAYATH [OPUC]
5. Two CCs to GP FOR ROADS & BUILDINGS, High Court for the State of Telangana, at Hyderabad. [OUT]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
7. Two CD Copies

PSK.
GJP

HIGH COURT

DATED:07/07/2025

ORDER

WP(PIL).No.50 of 2025



DISMISSING THE WRIT PETITION (PIL) AS WITHDRAWN WITHOUT COSTS

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S.B.
4/9/25